

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

Government of India  
Ministry of Finance  
(Department of Revenue)

New Delhi, the 20th September, 1979.

NOTIFICATION  
INCOME TAX

Nb. 3005(F.No.404/134/TRO-Orissa/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri M.S. Chellam being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri B.K.Sen as Tax Recovery Officer made under Notification No.1148(F.No.404/169/75-ITCC) dated 10.11.75 is hereby cancelled.

3. This Notification shall come into force with effect from the date Shri M.S. Chellam takes over charge as Tax Recovery Officer.

Sd/-

( H. VENKATARAMAN )

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,  
Government of India Press,  
New Delhi.

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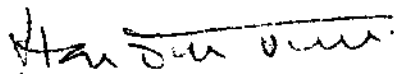
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Sd/-

( H. VENKATARAMAN )

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

AUTHORISED FOR ISSUE

  
(H.D. SHARMA )  
ASSISTANT DIRECTOR(RS&P).

NO.CC/ITCC/2870/800/RSP/79.

\* SHARMA \*  
3/10/79